

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III (Special Bench)**

**Item No.210**

IA-32/2023

In

CP-11(ND)/2023

**IN THE MATTER OF:**

M/s. Hari Ram Khatri & Anr.

... **APPLICANT/PETITIONER**

**Vs.**

M/s. Intact Transport Pvt Ltd.

... **RESPONDENT**

**SECTION**

**U/s 241,242 & 244**

**Order delivered on 06.03.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Arun Khatri, Mr. Nubair, Mr. Siddharth Singh,  
Advocates

For the Respondent : Mr. Aditya Singh Advocate for respondent No. 2 to 8

**ORDER**

Heard Mr. Arun Khatri, Ld. Counsel appearing for the Applicant. Mr. Aditya Singh, Ld. Counsel appearing for Respondent No. 2 to 8 has submitted that reply has been filed but the same is not available on the DMS. He is directed to take necessary steps for to bring it on record, within three days. One week time granted for filing rejoinder.

List the matter on **27.03.2023** for final arguments.

Sd/-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**